

were taken during the Dhaka Summit with Member Governments committed themselves to the eradication of poverty in South Asia preferably by 2002 A.D. This would be done through an Agenda of Action which embodies a strategy of social mobilisation, decentralised agricultural development, small-scale labour intensive industrialisation and human development policies emphasising the right to work and primary education.

With regard to child welfare, a SAARC Ministerial level Conference was held in Colombo in September 1992 in succession to earlier SAARC Meetings on the subject. This SAARC Ministerial level meeting adopted the Colombo Resolution on Children along with reports of Working Groups on Child Survival safe Motherhood, Small Rumble, Mother and child Nutrition, Basic Education, Safe Water Sensation, Environment, Soci-elliptical Strategy, Convention on the rights of the Child and Poverty Reduction and Economic Base for the fairmy. The Colombo Resolution on children identified a number of "illustrat goals" for the region's children in are of education health and nutrition. These ~~illustrat~~ goals have been incorporated as intermediate goals in our National Action Plans. The beyits to the county would be an enhancement of our social and economic developing in cucurence with or neighbouring countries in SAARA

Production of Magnetite in Kerala

209. SHRI V. S. VIJAYA RAGHAVAN: Will the Minister of STEEL be pleased to state:

(a) whether commercial production of Magnetite has been commenced in Kerala;

(b) if so, the details thereof; and

(c) if not, the reasons therefor especially when large reserves of this ore have been discovered in Kerala?

THE MINISTER OF STATE OF THE MIN-

ISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) No, Sir.

(b) Does not arise.

(c) According to the mineral inventory as on 1.4.90 prepared by the Indian Bureau of Mines, the recoverable reserves of magnetite in Kerala State are estimated at about 35.46 million tonnes which are mainly concentrated in Kozhikode District. It is reported by the State Government that the National Mineral Development Corporation has conducted a detailed study on the commercial possibilities of utilising Kozhikode iron ore. It has been reported by the State Government that a mining lease has been granted to a private firm for exploiting the Kozhikode iron ore Deposits, but mining has not been commenced by them till date.

Changes in Film Censorship Regulations

210. SHRI SOBHANA DREESWAR RAO VADDE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to amend the film censorship rules;

(b) if so, the reasons therefor; and

(c) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): (a) to (c). Under Section 58 (2) of the Cinematograph Act, 1952 the Central Government can issue guidelines to the Central Board of Film Certification for certification of films. The guidelines issued early were revised by Government on 6.12.91 for the purpose of dealing *inter alia* with sex and violence in films. A copy of these guidelines is at statement attached. In order to make the censorship provisions more effective, a Bill to amend the Cinematograph Act, 1952 has been introduced in the Rajya Sabha on 18.8.92.

STATEMENT

The Board of Film Certification shall be guided by the following principles:

1. The objectives of film certification will be to ensure that

(a) the medium of film remains responsible and sensitive to the values and standards of society;

(b) artistic expression and creative freedom are not unduly curbed;

(c) certification is responsive to social change;

(d) the medium of film provides clean and healthy entertainment; and

(e) as far as possible, the film is of aesthetic value and cinematographically of good standard.

2. In pursuance of the above objectives, the Board of Film Certification shall ensure that:

(i) anti-social activities such as violence are not glorified or justified;

(ii) the modus operandi of criminals, other visual or words likely to incite the commission of any offense are not depicted;

(iii) scenes:-

(a) showing involvement of children in violence as victims or as perpetrators or as forced witnesses to violence, or showing children as being subjected to any form of child abuse;

(b) showing abuse or ridicule of physically and mentally handicapped persons; and

(c) showing cruelty to, or abuse of animals, are not presented needlessly.

(iv) pointless or avoidable scenes of vio-

lence, cruelty and horror, scenes of violence promptly intended to provide entertainment and such scenes as may have been the effect of desensitising or dehumanising people are not shown:

(v) sciences which have the effect of justifying or glorifying drinking are not shown.

(vi) scenes tending to encourage, justify or glamorise drug addiction are not shown.

(vii) Human sensibilities are not offended by vulgarity obscenity or depravity:

(viii) such dual meaning words as obviously cater to baser instincts are not allowed;

(ix) scenes degrading or denigrating women in any manner are not presented:

(x) Scenes involving sexual assault against women like attempt to rape, rape or any form of molestation, or scenes of a similar nature are avoided, and if any such incident is germane to the theme, they shall be reduced to the minimum and no details are shown;

(xi) scenes showing sexual perversions shall be avoided and of such matters are germane to the theme, they shall be reduced to the minimum and no details are shown;

(xii) visuals or words which promote communal, obscurantist, anti-scientific and anti-national attitudes are not presented;

(xiii) visuals or words contemptuous or racial religious or other groups are not presented;

(xiv) the sovereignty and integrity of India is not called in question;

(xv) the security of the State is not jeopardised or endangered;

(xvi) friendly relations with foreign States are not strained:

(xvii) Public order is not endangered;

(xviii) visuals or words involving defamation of an individual or a body of individuals, or contempt of court are not presented;

EXPLANATION: Scenes that tend to create scorn or disgrace or disregard of rules or undermine the dignity or court will come under the term 'contempt of court'; and

(xix) National symbols and emblems are not shown exempt in accordance with the provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950 (12 of 1950)

3. The Board of Film Certification shall also ensure that the film:-

(i) is judged in its entirety from the point of view of its overall impact; and

(ii) is examined in the light of the period depicted in the film and the contemporary standards of the country and the people to which the film relates, provided that the film does not deprave the morality of the audience.

4. Films that meet the above mentioned criteria but are considered unsuitable for exhibition to non-adults shall be certified for exhibition to adult audiences only.

5. (i) While certifying films for unrestricted public exhibition, the Board shall ensure that the film is suitable for family viewing, that is to say, the film should be such that all the members of the family, including children can view it together,

(ii) If the Board, having regard to the nature, content and theme of the film, is of the opinion that it is necessary to caution the parents/guardian to consider as to whether any child below the age

of twelve years may be allowed to see such a film, the film shall be certified for unrestricted public exhibition with an endorsement to that effect.

(iii) If the Board, having regard to the nature, content and theme of the film, is of the opinion that the exhibition of the film should be restricted to members of a profession of any class of persons, the film shall be certified for public exhibition restricted to the specialised audiences to be specified and audiences to be specified by the Board in this behalf.

6. The Board shall scrutinise the titles of the films carefully and ensure that they are not provocative, vulgar, offensive or violative of any of the above mentioned guidelines

[Translation]

Air Kendras in Maharashtra

211. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total number of Akashvani Kendras in Maharashtra;

(b) whether there is any demand to set up some more Akashvani Kendras in the State; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) 17 AIR Stations are presently functioning in the State of Maharashtra.

(b) and (c). Yes, Sir. The details are annexed as statement